

**PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI**

SUB: ANDHRA PRADESH STATE JUDICIAL ACADEMY – TRAINING - Nomination of Smt. Nakka Suneetha, Judge, Special Court for trial of Offences under the Protection of Children from Sexual Offences (POCSO) Act, 2012, Srikakulam, to undergo **02 weeks Practical Training** from 05.04.2026 to 18.04.2026 at her District Head Quarters - **Relief arrangements orders – Issued.**

READ: 1. G.O.Ms.No.24, LAW (LA & J-SC.F), Department, dated.04.07.2025.
2. High Court's Proceedings Roc.No.726/2025-B.spl., Notification No.674-B.Spl., Dated 10.09.2025.
3. Letter Roc.No.536/APJA/2025, dated 09.03.2026 from the Director, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District.

ORDER ROC.NO.726/2025 -B.SPL. DATED:02.04.2026

The High Court made the following order:-

Smt. Nakka Suneetha, Judge, Special Court for trial of Offences under the Protection of Children from Sexual Offences (POCSO) Act, 2012, Srikakulam, is nominated to undergo 02 weeks Practical Training from 05.04.2026 to 18.04.2026 at her District Headquarters.

Schedule of Practical Training at their respective Headquarters from 05.04.2026 to 18.04.2026 (02 weeks) is as follows:

PRACTICAL TRAINING

1. Training in the District Courts. (One day) (06.04.2026)

The Practical Training on the following aspects

- Observation of orders in Anticipatory Bail Petitions.
- Observation of orders in Criminal Appeals
- Observation of orders in Criminal Revisions.
- Observation of SC numbering on PRC cases.
- Observation of orders as to sentencing and final disposal in Sessions cases.
- Observation of proceedings in Special Court for POCSO cases and mandate to provide child friendly atmosphere.
- Observation of disposal of case property after conclusion of trial.
- Observation of recording of evidence in Criminal cases as to marking of contradictions and omissions, documents and MOs etc

2. Training in the District Courts on Civil Side (One day) (07.04.2026)

The Practical Training on the following aspects

- Observation of orders in Civil Appeals.
- Observation of orders in Civil Miscellaneous Appeals.
- Observation of Proceedings and disposals orders in Motor Accidents Claims cases.
- Observation of orders in proceedings initiated under Arbitration and Conciliation Act.
- Observation of recording of evidence viz., deciding objections as to marking of documents etc.
- Observation of check petitions, auction proceedings in EPs, sale certificates etc.

3. Training in the Section work of District Courts (One day) (08.04.2026)

- Numbering of Original Suits, Original Petitions, Sessions Cases, Civil and Criminal Appeals.
- Observation of Proper maintenance of all registers.
- Observation of Proper remittance of fines etc., to Government in time.
- Observation of Court Fee (Principle Amount) to the District Registrar, Stamps and Registration Department periodically and the accrued interest on principle to be submitted to the Hon'ble Principal District Judge simultaneously for onward submission to the Chief Justice Relief Fund by way of demand draft.
- Observation of Lower Court records in Civil and Criminal matters.
- Observation of proper maintenance of case properties received from magistrate Courts.

4. Observation of work in the Nazarath and Copyist Establishment (One day) (09.04.2026)

- Observation of procedure of issuing process and service.
- Observation of compliance of copy applications.
- Verification of Registers, maintained in the Nazarath.
- Verification of Registers of copyist establishment.

5. Observation in the Court of Principal District and Sessions Judge (One day) (10.04.2026)

6. Visit to Revenue Offices (One day) (13.04.2026)

- Village Level Office, Tehsildar Office, RDO Office and District Collocorate. (for interaction with the Official concerned and observation of maintenance of Revenue Records and Registers).

**7. Visit to Offices of Sub-Registrar and District Registrar (One Day)
(15.04.2026)**

- Observation of Registration of documents.
- Observation of various Registers.
- Interaction with Sub-Registrars and District Registrar to understand the functioning of registration and stamps department.

8. Observation of Record Room(One Day) (16.04.2026)

- Division of Parts of material papers in Civil and Criminal matters and times prescribed for destruction of case records.
- Verification of Registers in record room.
- Procedure of Destruction of records.

**9. Training in the office of District Legal Services Authority (One Day)
(17.04.2026)**

- Observation of procedure after receipt of record from the reference Court.
- Observation of Pre-litigation cases.
- Observation of counseling of parties.
- Observation of Legal Literacy Camp.

10. Visit to local police station (One Day) (18.04.2026)

- Observation of general diary, registration of FIR, final reports/referred charge sheets.
- Observation of proper submission of case properties to the Courts concerned.
- Observation of maintenance of various Registers including Process Register.

11. Preparation of observation notes on Civil, Criminal and Administration aspects.

- After observation of all the registers and records stated above, the trainee officers have to prepare observation notes on civil, criminal and administrative aspects under the supervision of the District Judge placed as incharge of practical training programme and get the same verified and signed.
- They shall also verify inspection notes and compliance of previous inspections relating to the Courts concerned.

Public Holidays – 05.04.2026, 11.04.2026, 12.04.2026, 14.04.2026.

Instructions to the Trainee District Judge

- i) Smt. Nakka Suneetha, is directed to report before the Principal District Judge, Srikakulam, to attend practical training from 05.04.2026 to 18.04.2026. During the said training period, she shall be under the control of the Principal District Judge Srikakulam.
- ii) The trainee District Judge, shall maintain a daily diary with regard to the practical training and submit a report at the end of each day to the in charge District Judge nominated, for scrutiny.

Instructions to the Principal District Judge.

- i) The Principal District Judge, is requested to permit the trainee District Judge to attend the practical training from 05.04.2026 to 18.04.2026 at her respective District Headquarters and give necessary instructions, as per the schedule.
- ii) At the end of training period, the Principal District Judge shall submit a report to the High Court with regard to the training undergone by the officer and the copy of the same to the APJA, Mangalagiri.
- iii) The Principal District Judge is requested to monitor the overall practical training programme.
- iv) The Principal District Judge is requested to nominate a senior District Judge as in-charge of the training programme.
- v) The Principal District Judge is requested to provide a suitable lunch room to the trainee District Judge.
- vi) The trainee District Judge, may be allowed to sit along with the regular presiding officers of the District Judges Courts.
- vii) The Principal District Judge is requested to interact with the trainee District Judge once in a week and observe the notes prepared by her and to guide suitably.
- viii) After completion of training period, the Principal District Judge shall submit a comprehensive report to the High Court and a copy to the Director, APJA, Mangalagiri.

The Principal District Judge, Srikakulam, is requested to make necessary incharge arrangements during the period of absence of Smt. Nakka Suneetha.

Note: The Proceedings are placed in the High Court's Web Site <https://aphc.gov.in/> and the downloaded copy from the web site is valid for relieving, reporting before the Principal District Judge concerned and for rejoining the duty.


REGISTRAR (VIGILANCE)

To

1. The Officers concerned.
2. The Incharge Officer concerned.
3. The Registrar General, High Court of Andhra Pradesh (for information).
4. The Registrar (I.T)-cum-Central Project Coordinator, High Court of Andhra Pradesh (**with a request to direct the concerned to upload the proceedings in the High Court's website**)
5. The Principal District Judges, Srikakulam.
6. The I Additional District and Sessions Judges, Srikakulam.
7. The Judge, Special Court for trial of Offences under the Protection of Children from Sexual Offences (POCSO) Act, 2012, Srikakulam.
8. The Director, Andhra Pradesh State Judicial Academy, Mangalagiri, Guntur District.
9. The Administrative Officer, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District.
10. The Member Secretary, Andhra Pradesh State Legal Services Authority, H.No.2-273/54-A, B.S.R Commercial Complex, Malkapuram Village, near Andhra Pradesh Secretariat, Amaravati, Opposite to Traffic Police Station, Thulluru Mandal, Guntur District.
11. The District Treasury Officer, Srikakulam.